GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:2487 ANSWERED ON:28.03.2012 UNLICENSED AIRPORTS

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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the airports have to obtain mandatory licences issued by the DGCA to start operations and if so, the details thereof;
- (b) whether a number of airports operating in the country are not having such licences;
- (c) if so, the details thereof, airportwise and State-wise, licence-wise alongwith the reasons therefor;
- (d) the action taken/proposed to be taken by the Government to stop unlicensed airports from functioning; and
- (e) whether the said airports are implementing all air safety measures and if not, the reasons therefor?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

- (a): The rule 78 of Aircraft Rules, 1937,amended in 2004 to implement the certification requirement adopted by ICAO. No aerodrome shall be used as a regular place of landings and departure by a scheduled air transport service or for a series of landings and departures by any aircraft carrying passengers or cargo for hire or reward unless it has been licensed for the purpose, and save in accordance with the conditions prescribed in such license.
- (b): So far 67 airports having scheduled flight operations have already been licensed. The licensing of aerodromes is an ongoing process.
- (c)&(d): The airport which are yet to be licensed in accordance with the requirement are given in Appendix `A`. The licensing process is ongoing and remaining airports having scheduled flight operations are required to obtain license by 30th June 2012.
- (e): These airports are already operational and managed by Airports Authority of India (AAI), State Governments and Ministry of Defence are in general following the safety requirements.